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**NATIONAL COMPANY LAW TRIBUNAL  
AHMEDABAD BENCH  
AHMEDABAD**

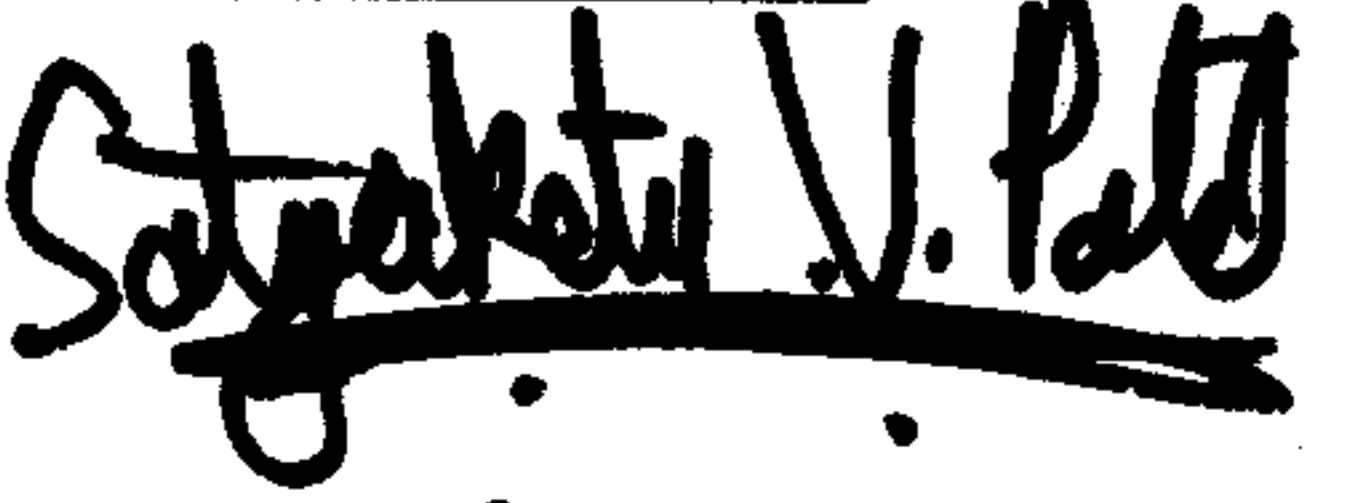


**IA 33 of 2017 with CP No. 17/397-398/NCLT/AHM/2016**

Coram: **Hon'ble Mr. HARIHAR PRAKASH CHATURVEDI, MEMBER JUDICIAL**  
**Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 19.04.2018**

Name of the Company: Bhupendra Patel & Ors.  
V/s.  
Hotel Oasis (Surat) Pvt. Ltd. & Ors.

Section of the Companies Act: Section 397-398 of the Companies Act, 1956

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	SATYAKETU PATEL	R-2	Self	
2.	DHIREN R. DAVE	PCS	Petitioner	
3.	Dilip N. Motwani		Self	

**ORDER**


PCS Mr. Dhiren Dave present for petitioner.

Respondent no. 2 Mr. Satyaketu Patel and Respondent no. 3 Mr. D M Motwani are present in person and represented that a SLP has been filed before Hon'ble Supreme Court of India.

A copy of the proof of lodging with diary no. is also filed.

In view of the filing of the SLP wherein, Respondent company is also one of the party the matter is adjourned. Respondent is directed to produce orders, if any, passed by Hon'ble Supreme Court of India along with a copy of SLP for perusal of this Court.

List the matter on 14.06.2018.

  
**MANORAMA KUMARI**  
**MEMBER JUDICIAL**  
Dated this the 19th day of April, 2018.

  
**HARIHAR PRAKASH CHATURVEDI**  
**MEMBER JUDICIAL**